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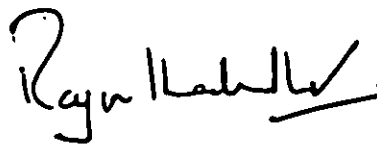
Present: Ms. P.L. Bansal, Sr. Standing Counsel with Mr. M.P. Gupta  
and Mr. Sanjeev Rajpal, Standing Counsel for the  
petitioner/Revenue.

**+ITR No.72/2009**

\* The approval of the Committee on Disputes has not been taken. Consequently, we decline to entertain this reference. The learned counsel for the petitioner is granted leave to apply for approval of the Committee on Disputes in case such application has not been made. In case the Committee on Disputes grants approval, the Revenue would be at liberty to file a fresh petition within 15 days of the petitioner receiving the order granting approval.

This petition stands disposed of in these terms.

  
VIKRAMAJIT SEN, J

  
RAJIV SHAKDHER, J

MAY 04, 2009  
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